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(30)

NATIONAL COMPANY LAW TRIBUNAL
DIVISION BENCH
CHENNAI

ATTENDANCE CUM ORDER SHEET OF THE HEARING OF CHENNAI BENCH, CHENNAI
NATIONAL COMPANY LAW TRIBUNAL, HELD ON 25/07/2017 AT 10.30 AM

PRESENT: SHRI Ch. MOHD SHARIEF TARIQ, MEMBER-JUDICIAL
SHRI S. VIJAYARAGHAVAN, MEMBER-TECHNICAL

APPLICATION NUMBER :
PETITION NUMBER : TCP/517/ (IB)/2017
NAME OF THE PETITIONER(S) : LOIWAL STEEL HOUSE
NAME OF THE RESPONDENT(S) : VARADHA STEELS PVT LTD
UNDER SECTION : 9 RULE 6

25/7/17
For McClean law firm

S.No.	NAME (IN CAPITAL)	DESIGNATION	SIGNATURE
		REPRESENTATION BY WHOM	

1. PAWAN JHABAKH COUNSEL FOR OPERATIONAL
CREDITOR

K.P. Palan

ORDER

Counsel for both the parties present. In the previous order, Counsel for Respondent has been given seven days to file counter in the matter but till date he has not filed. He prays for further time for filing the counter. At his request, time is enlarged with the condition that the counter shall be filed before the next date of hearing by giving a copy to the other side failing which right to file counter shall stand forfeited. Counsel for Petitioner is directed to propose the name of an IRP after seeking his consent as prescribed in Form 2. Put up on **31.07.2017 at 10.30 A.M.**

S. Vijayaraghavan
(S. VIJAYARAGHAVAN)
MEMBER (TECHNICAL)

ghk

Ch. Mohd Sharief Tariq
(CH. MOHD SHARIEF TARIQ)
MEMBER (JUDICIAL)